

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

18.

**C.P. (IB)/31(MB)2024**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **03.05.2024**

NAME OF THE PARTIES:

R.A.J. Krishna Construction  
Company Private Limited

Vs.

Capacit,E Infra Projects Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Adv. Prafful Saini a/w Adv. Harshit Khare, Adv. Shaleen Srivastava & Adv. Angna. Dewan, Ld. Counsel for the Operational Creditor present. Mr. Nausher Kohli a/w Vijeet Trivedi i/b Ganesh & Co., Ld. Counsel for the Corporate Debtor present.
2. Notice was sent to the Corporate Debtor on 07.02.2024. On 02.04.2024, Finally, one week's time was granted to the Corporate Debtor to file reply, failing which, the right to file reply will be forfeited. Today, Counsel for the Corporate Debtor present, and again seeks time to file reply. This Bench observed that this is a delaying tactic of Ld. Counsel for the Corporate Debtor. This Bench has taken a serious view and imposes costs of Rs.25,000/-. The Corporate Debtor is directed to file reply within one-week subject to costs of Rs.25,000/- to be paid to "*Prime Minister's Welfare Fund through Bharatkosh*".
3. List this matter for further consideration on **18.06.2024**.

Sd/-

**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-

**KISHORE VEMULAPALLI**  
Member (Judicial)